GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2074 TO BE ANSWERED ON 6TH MAY, 2016

BOTTLED DRINKING WATER

2074. SHRI OM PRAKASH YADAV:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether unlicenced and poor quality bottled drinking mineral water is being sold in the country;
- (b) if so, the details thereof and number of complaints received during each of the last three years along with the action taken against the defaulters;
- (c) whether the Government has formulated norms for bottled drinking water;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken to standardise the production and ensure supply of good quality bottled drinking water in the country?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

- (a) & (b): As per Regulation 2.3.14 (17) & (18) of the Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011, no person can manufacture, sell or exhibit for sale packaged drinking water and mineral water except under the Bureau of Indian Standards Certification Mark. However, reports about some Food Business Operators/manufacturing selling packaged drinking water without Food Safety and Standards Authority of India (FSSAI)/Bureau of Indian Standards certification mark have come to notice. As per information made available by State/UT Governments to FSSAI, the number of samples of packaged drinking water and mineral water collected, tested, found not conforming (including unlicensed) and action taken during the year 2013-14 and 2014-15 is at **Annexure-I and II.**
- (c) & (d): The Standards of mineral water and packaged drinking water have been prescribed under Regulation 2.10.7 and 2.10.8 of the Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011.
- (e): The implementation and enforcement of the Food Safety and Standards Act, 2006 and regulations thereunder primarily rests with the State/ UT Governments. Surveillance, monitoring, inspection and random sampling of food products including packaged drinking water is undertaken by the officials of Food Safety Departments of the respective States/ UTs to check compliance of the standards laid down under the Food Safety and Standards Act, 2006, and the regulations thereunder. In cases, where the food samples are found to be non-conforming to the prescribed standards, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006.

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Sr. No.	Name of the State/U.T.	Total No. of	No. of Samples	No. of Samples	No. of Cases Launched		No. of Convictions/ Penalties	
		samples taken	Analyse d	found adulterated and Misbranded	Crimin al	Civil	Conviction s	Penalties/ Amount raised in Rupees
1.	A & N							
2.	Islands Andhra Pradesh	149	149	108	63	36		Rs. 8, 49, 150
3.	Arunachal Pradesh	4	4					
4.	Assam	35	35	12	-			
5.	Bihar							
6.	Chandigarh	_	_	_				
7.	Chhattisgarh	9	9	5				
8.	Dadra &							
9.	N.H. Daman & Diu							
10.	Delhi		2	0				
11.	Goa	37	37	5				
12.	Gujarat	108	100	44		22		1
13.	Haryana	40	40	12				
14.	Himachal Pradesh							
15.	Jammu & Kashmir	58	70	2		1	1	Rs. 5000
16.	Jharkhand	37	25	4	2			
17.	Karnataka							
18. 19.	Kerala Lakshadwee	34	29					
20.	p Madhya Pradesh	62	61	17		13		
21.	Maharashtra	63	63	39	7	3	2	
22.	Manipur	35	55		,			
23.	Meghalaya							
24.	Mizoram							
25.	Nagaland	10	10					
26.	Orissa							
27.	Puducherry	2128	2128	290				
28.	Punjab	122	119	10	1			
29.	Rajasthan							
30.	Sikkim							
31.	Tamil Nadu	19	19	8		1	1	Rs. 10, 000
32.	Tripura							
33.	Uttar Pradesh	71	71	20		19		Rs. 2, 15, 000
34.	Uttarakhand	17	6	1				
35.	West Bengal							
	Total:	3003	2977	577	73	96	4	

Annexure-II

Annual Public Laboratory Testing Report of Packaged Drinking Water for the year 2014-2015								
Sr. No.	Name of the State/U.T.	Total No. of samples	No. of Samples Analyse	No. of Samples found	No. of Cases Launched		No. of Convictions/ Penalties	
		taken	d	adulterated and Misbranded	Crimin al	Civil	Conviction s	Penalties/ Amount raised in Rupees
36.	A & N Islands	1						
37.	Andhra Pradesh	54	54	38	19	20		Rs. 1, 10, 000
38.	Arunachal Pradesh	2	2					
39.	Assam	59	59	10	7	1		
40.	Bihar	19	1					
41.	Chandigarh	2	2	2		2		
42.	Chhattisgarh	15	15	7				
43.	Dadra & N.H.			·				
44.	Daman & Diu							
45.	Delhi							
46.	Goa	14	9	2				
47.	Gujarat	73	74	15	2	21	1	10/Rs. 52500
48.	Haryana							
49.	Himachal Pradesh	9	17	1	1		1	Rs. 1000
50.	Jammu & Kashmir	16	14	1		1		
51.	Jharkhand	4	3	3	2	3		
52.	Karnataka	44	43	29				
53.	Kerala	17	16	3				
54.	Lakshadwee p							
55.	Madhya Pradesh	58	57	13	2	11	4	4
56.	Maharashtra	117	89	29	5	10	2	Rs. 75, 000
57.	Manipur							
58.	Meghalaya	1						
59.	Mizoram							
60.	Nagaland	5	5					
61.	Orissa	92	92	15				
62.	Puducherry	18	18	1				
63.	Punjab	102	101	22	12			
64.	Rajasthan							
65.	Sikkim							
66.	Tamil Nadu	58	57	34	4	7	8	Rs. 79, 500
67.	Tripura	6				,		
68.	Uttar Pradesh							
69.	Uttarakhand							
70.	West Bengal	20	6	1				
70.	Total:	20	U	1				
	Total.	806	734	226	54	76	16	14/ Rs. 3, 18, 000